# GOVERNMENT OF INDIA MINISTRY OF FINANCE LOK SABHA UNSTARRED QUESTION NO- †2065 ANSWERED ON- 14/03/2022

#### **BANK FRAUDS**

#### †2065. KUNWAR DANISH ALI

Will the Minister of FINANCE be pleased to state:-

- (a) the details of the number of cases of bank frauds during each of the last five years and the current year, bank-wise;
- (b) whether the Government has asked banks to strengthen their fraud risk management mechanism and whether incidents of fraud are on the rise despite it; and
- (c) if so, the details thereof along with the steps taken by the Government/banks to remove security flaws and ensure proper investigation of banking frauds?

#### **ANSWER**

#### THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

#### (DR. BHAGWAT KARAD)

(a) to (c): The Reserve Bank of India (RBI) has issued Master Directions on Frauds in 2016, and Government has instituted wide-ranging structural and procedural reforms to check frauds in banks. Such systematic and comprehensive checking for frauds, including of the legacy stock of non-performing assets (NPAs), led to unearthing of frauds perpetuated over the years. While such systematic and comprehensive checking has increased the annually reported amount involved in frauds, as reported to RBI by scheduled commercial banks (SCBs), the improved detection and reporting accompanied with the comprehensive steps taken to check frauds have resulted in sharp decline in the occurrence of such frauds, from Rs. 61,229 crore in the financial year (FY) 2016-17 to Rs. 11,583 crore in FY2020-21, and to Rs. 648 crore during the first nine months of the current financial year. As per RBI data, bank-wise and year-wise details of number of frauds in SCBs, in respect of amount involved of Rs. 1 lakh and above in each fraud, by the year of occurrence, for the last five financial years and the current financial year are at Annex.

With regard to strengthening of fraud risk management, as per RBI's Master Direction on Frauds, banks are required to frame internal policy for fraud risk management and fraud investigation function, duly approved by their respective Boards. Further, it is also stated in the said Direction that the fraud risk management, fraud monitoring and fraud investigation function must be owned by the bank's CEO, Audit Committee of the Board and the Special Committee of the Board.

Comprehensive steps have been taken to keep a check on frauds in banks, including, steps to address security flaws and to ensure investigation of such frauds. These steps, include, *inter-alia*, the following:

(1) An online searchable database of frauds reported by banks, in the form of Central Fraud Registry, has been set up to enable timely identification, control and mitigation of fraud risk and also to carry out due diligence during the credit sanction process.

(2) RBI has issued Master Directions on Frauds, which requires banks, to report frauds beyond a threshold amount to the police, monitoring and follow-up of cases by a special committee,

quarterly placement of information before Audit Committees of bank Boards, and annual review of frauds by banks. These reviews cover, *inter alia*, preventive measures, fraud detection systems, systemic lacunae, remedial action, monitoring of progress of investigation and

recovery, and staff accountability.

(3) For management of fraud risk and for early detection of loan frauds, prompt reporting to RBI and investigative agencies, and timely initiation of staff accountability proceedings, RBI has issued a framework for dealing with loan frauds and red flagged accounts (RFA), requiring banks to classify potential fraud accounts as RFAs based on observation or evaluation of early warning signals noticed.

(4) RBI has issued a circular to all banks in February 2018 to implement security and operational controls, such as straight-through process between the bank's core banking solution or accounting system and the SWIFT messaging system, enable time-based restrictions in SWIFT, review logs at regular intervals, undertake reconciliation, etc. in a time-bound manner.

(5) RBI has instructed banks to report deficient third-party services (such as legal search reports, property valuers' reports, etc.) and collusion of these service providers with fraudsters to the Indian Banks' Association, which maintains a caution list of such service providers.

6) Issuance by the Government in 2015 of "Framework for timely detection, reporting, investigation etc. relating to large value bank frauds" to PSBs for dealing with suspected frauds

involving sum of money in excess of Rs. 50 crore.

A National Cyber Crime Reporting Portal has been launched by the Ministry of Home Affairs to enable public to report incidents pertaining to all types of cybercrimes, and a toll-free number has also been operationalised to get assistance in lodging online complaints.

(8) For immediate reporting of financial frauds and to stop siphoning-off of funds by the fraudsters, Financial Cyber Fraud Reporting and Management System module has been made operational by the Indian Cyber Crime Coordination Centre, working under the Ministry of

Home Affairs.

(9) The Indian Computer Emergency Response Team (CERT-IN) under the Ministry of Electronics and Information Technology issues alerts and advisories regarding latest cyber threats and countermeasures on regular basis to ensure safe usage of digital technologies, and is working in coordination with service providers, regulators and LEAs to track and disable phishing websites and facilitate investigation of fraudulent activities.

(10) Public sector banks (PSBs) have been advised to strictly ensure rotational transfer of

officials/employees.

In addition, measures have also been taken to deter fraudsters, which include, inter alia, the following:

(i) The Fugitive Economic Offenders Act, 2018 has been enacted to provide for attachment of property of a fugitive economic offender, confiscation of such offender's property and disentitlement of the offender from defending any civil claim.

(ii) Heads of PSBs have been empowered to issue requests for issuance of Look-Out Circulars.

(iii) Advisory has been issued by Government to PSBs to decide on publishing photographs of wilful defaulters, in terms of RBI's instructions and as per their Board-approved policies.

(iv) PSBs have been advised to obtain certified copy of the passport of the promoters/directors and other authorised signatories of companies availing loan facilities of more than Rs. 50 crore.

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### Lok Sabha Unstarred question no. †2065, regarding Banking Frauds

## Number of frauds reported by scheduled commercial banks in respect of amount involved of Rs. 1 lakh and above, by the year of occurrence

Bank	FY 2016-17	FY 2017-18	FY 2018-19	FY 2019-20	FY 2020-21	FY 2021-22 (up to Dec. 2021
Aditya Birla Idea Payments Bank Limited			24			-
Airtel Payments Bank Limited					58	-
American Express Banking Corp.	170	337	226	163	78	37
AU Small Finance Bank Limited	1	4	. 9	9	8	
Australia and New Zealand Banking Group Limited				1		
Axis Bank Limited	270	366	354	324	481	235
Bandhan Bank Limited	39	45	47	22	22	7
Bank of America, National Association	1	16	10	4	2	2
Bank of Bahrain & Kuwait B.S.C.	2					1
Bank of Baroda	213	202	117	110	80	37
Dena Bank	24	11	3	A 1		
Vijaya Bank	32	22	2	Amalgamated into Bank of Baroda		
Bank of India	123	144	129	73	37	19
Bank of Maharashtra	63	63	80	28	16	
Bank of Nova Scotia	1	1				7
Barclays Bank Plc				1		
BNP Paribas				3	1	
Canara Bank	83	104	94	52	22	
Syndicate Bank	179	169	78	37		2
Capital Small Finance Bank Limited					Amaigamated	into Canara Bank
Catholic Syrian Bank Limited	9	30	24	30	70	
Central Bank of India	94	92	92	102	58	14
Citibank N.A	190	209	275	247	73	22
City Union Bank Limited	5	12	9	11	117	52
Coastal Local Area Bank Limited			1		15	5
Cooperatieve Rabobank U.A.		2				
CREDIT SUISSE AG						
OBS Bank India Limited	2		9		1	
OCB Bank Limited	2	9	10	6	5	6
Deutsche Bank Ag	1	8		14	8	3
Ooha Bank Qsc	1		3	9	3	1
Equitas Small Finance Bank	4	19	28	19	27	5
SAF Small Finance Bank Limited		5	7	0		
ederal Bank Limited	25	45	45	8	8	
incare Small Finance Bank imited		2	19	36	54	16 7
ino Payments Bank Limited		3	19	30	22	
irstrand Bank Limited	1	1		30	23	18
DFC Bank Limited	352	395	439	424		
longkong And Shanghai Banking orpn. Limited	45	302	221	239	311 139	151
ICI Bank Limited	557	557	488	664	725	
DBI Bank Limited	146	146	176	77/2/37 32	530	518
DFC First Bank Limited	13	33	62	150	109	51
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Source: RBI